

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00117/2021

Jabalpur, this Monday, the 15th day of February, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

Kiranlata Vishwakarma, W/o Mahesh Vishwakarma,
Aged about 56 years, R/o Jai Prakash Nagar,
Adhartal, Jabalpur (MP), Occupation Housewife

-Applicant

(By Advocate – **Shri Gajendra Singh**)

V e r s u s

1. Union of India, through Secretary,
Defence Production, Ministry of Defence,
South Block, New Delhi 110010

1(A). General Manager, Ordinance Factory
Khamaria, Jabalpur (MP) 482005

2. Smt. Nidhi Vishwakarma,
W/o Late Sandeep Vishwakarma
& D/o Kailash Vishwakarma,
Aged about 32 years,
Jail Quarter, Narsinghpur (MP)

- Respondents

(By Advocate – **Shri S.P.Singh**)

O R D E R(ORAL)

By Ramesh Singh Thakur, JM:-

Heard.

2. This Original Application has been filed against the inaction on behalf of the respondents whereby representation Annexure A-8 has not been decided yet.





3. From the pleadings the facts of the case is that the applicant is the mother of Sandeep Vishwakarma (deceased) who was appointed on the post of D.B. worker (Semi skilled) at Ordnance Factory, Khamaria on 03.09.2010. It has been further submitted by the applicant that her son performed the marriage with respondent No.2 on 16.04.2015 and from 03.12.2015 respondent No.2 and deceased were residing separately from the applicant's family. Thereafter, due to medical condition of the deceased he got deteriorated and got hospitalized. After his discharge the deceased resided in his parental house along with respondent No.2. However, respondent No.2 lodged an F.I.R. u/s 498-A, 323, 34 of IPC R/w Section 3 & 4 of Dowry Prohibition act 1961 against the applicant and her husband on 26.11.2019, copy of which is filed at Annexure A-5. Thereafter the respondent No.2 has left the company of the applicant and the deceased and took away all the belongings.

4. Against the said incident the deceased made a representation to the Superintendent of Police, Jabalpur. Copy of representation dated 20.01.2020 is annexed as Annexure A-6.

5. Counsel for the applicant submits that the applicant has filed the representation Annexure A-8 to the respondents regarding the retiral dues, which is pending consideration.

6. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide Annexure A/8 in a time bound manner.

7. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

8. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents is directed to decide the representation filed at Annexure A-8 in a time bound manner.

9. Resultantly, the competent authority of the respondents is directed to decide the applicant's representation filed at Annexure A-8 within a period of six weeks after receiving the copy of this order.

10. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in the representation filed at Annexure A-8.



11. With these observations, this Original Application is disposed of at admission stage itself.

12. However, is it made clear that this Court has not commented anything on the merits of the case.



(Naini Jayaseelan)
Administrative Member
rn

(Ramesh Singh Thakur)
Judicial Member